

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting of NC-V meeting held on 02.04.2009**

The Meeting No. 1/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 02.04.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department     |
|--------|---|----------------|
| 1.     | Sh. R.A.Lal, Dy.Director,                       | R.O, TC, Noida |
| 2.     | Sh. G.D.Giri, Vice President, M/s Shahi Exports | Nominee, AEPC  |
| 3.     | Sh. Ashok Kumar Arora, Dy.DGFT                  | DGFT           |
| 4.     | Sh. Kuldeep Singh, Asstt. Director              | MSME           |
| 5.     | Sh. Pradip Kumar, F.T.D.O                       | DGFT           |

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**(TEXTILES AND LEATHER ITEMS)**

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At the outset the Minutes of NC Meeting No. 51/AM09 dated 19.03.2009 were ratified. However, the following amendment was made in the Minutes of NC meeting No. 47/09 dated 19.02.2009 of outside agenda case No.2 in respect of M/s J.B.Exports, Surat as under: -

In the minutes, the dissent notes of Sh. R.A.Lal, Deputy Director, R.O, TC, Noida & nominated member of NC-V, present in the said meeting were not recorded. In the said minutes, Norms Committee had allowed 30% wastage (on weight basis) against earlier allowed wastage of 44.82% as per report of NC team, who visited the unit of the firm. Sh. Lal was of the view that the wastage (on weight basis) in this case should not be more than that of 14.5% as recommended by O/o TC, Mumbai. It was therefore, decided to incorporate this dissent views of Sh. R.A.Lal in the said minutes.

Thereafter, Agenda for individual cases for Meeting No. 01/AM10 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 1/84-ALC3/2009 **MEETING DATE** : 02.04.2009

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|---|--|--|---|-----------------------------------|
| 1 | <b>Case No.:</b> 4/45/84-ALC3/2008   | Party Name:CACTUS CLOTHING<br>PVT.LTD. | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00440/AM09/   | RLA File :05/24/040/00642/AM09/        | Lic.No/Date:0510235021<br>27.01.2009      |                                   |
|   | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Maninder Singh, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case alongwith sample. It was observed that export product i.e Mens Shorts is reversible in this case. Therefore, Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |  |   |                                   |

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|  | <b>Case No.:</b> 1/47/84-ALC3/2008 | Party Name:GAURAV INTERNATIONAL | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File :01/84/050/00453/AM09/     | RLA File :05/24/040/00705/AM09/ | Lic.No/Date:0510235997<br>06.02.2009      |                                   |

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| 2 | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |
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| 3 | <b>Case No.:2/47/84-ALC3/2008</b>   | Party Name:NETWORK CLOTHING COMPANY PVT.LTD., | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/84/050/00454/AM09/  | RLA File :32/24/040/00057/AM09/               | Lic.No/Date:3210039704<br>10.02.2009      | Defer Date:<br>30.04.2009         |
|   | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply asked for from applicant firm is still awaited. In view of this, it was decided to await the same and defer the case for re-listing on 30.04.2009.</p> |   |   |                                   |

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| 4 | <b>Case No.:7/47/84-ALC3/2008</b>   | Party Name:RICHA & CO           | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00459/AM09/  | RLA File :05/24/040/00713/AM09/ | Lic.No/Date:0510236191<br>11.02.2009      | Defer<br>Date:02.04.2009          |
|   | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other</p> |                                 |   |                                   |

usual conditions.

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| 5 | <b>Case No.:2/1/84-ALC3/2009</b>   | Party Name:LASTOLITE IMAGING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/84/050/00466/AM09/   | RLA File :04/24/040/00273/AM09/                         | Lic.No/Date:0410102678<br>04.03.2009      | Defer Date:<br>30.04.2009         |
|   | Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link earlier file wherein similar case of the firm has been approved. It was decided to await the same and defer the case for re-listing on 30.04.2009. |   |   |                                   |

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| 6 | <b>Case No.:4/1/84-ALC3/2009</b>  | Party Name:AMMAYAPPER TEXTILES PVT. LTD., | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00468/AM09/  | RLA File :04/24/040/00252/AM09/           | Lic.No/Date:0410102679<br>04.03.2009      |                                   |
|   | <p>Dec Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |   |   |                                   |

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| 7 | <b>Case No.:5/1/84-ALC3/2009</b>  | Party Name:BANNARI AMMAN APPAREL PRIVATE LIMITED, | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00469/AM09/  | RLA File :04/24/040/00282/AM09/                   | Lic.No/Date:0410102804<br>09.03.2009      |                                   |
|   | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |   |   |                                   |

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| 8 | <b>Case No.:1/1/84-ALC3/2009</b>   | Party Name:KANTI FLOOR FURNISHERS | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00465/AM09/   | RLA File :10/24/040/00126/AM09/   | Lic.No/Date:1010032942<br>16.03.2009      |                                   |
|   | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage. Weight of Plastisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                   |   |                                   |

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| 9 | <b>Case No.:7/1/84-ALC3/2009</b>  | Party Name:ORIENT FASHION<br>EXPORTS(INDIA) PVT.LTD. | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|   | HQ File :01/84/050/00471/AM09/  | RLA File :05/24/040/00757/AM09/                      | Lic.No/Date:0510237976<br>16.03.2009      |                                   |
|   | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |  |   |                                   |

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| 10 | <b>Case No.:8/1/84-ALC3/2009</b>  | Party Name:ORIENT FASHION<br>EXPORTS(INDIA) PVT.LTD. | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/84/050/00472/AM09/  | RLA File :05/24/040/00758/AM09/                      | Lic.No/Date:0510237980<br>16.03.2009      |                                   |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |  |   |                                   |

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|  | <b>Case No.:3/1/84-ALC3/2009</b> | Party Name:DYUTI ENTERPRISE<br>PRIVATE LIMITED | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status: Deferred</b> |
|  | HO File :01/84/050/00467/AM09/   | RLA File :02/24/040/00284/AM09/                | Lic.No/Date:0210124438                    | Defer                   |

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| 11 |  |  | 18.03.2009 | Date:30.04.2009 |
|    | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application is still awaited in this case. It was decided to await the same and defer the case for re-listing on 30.04.2009. |  |            |                 |

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| 12 | <b>Case No.:9/1/84-ALC3/2009</b>  | Party Name:CHELSEA MILLS        | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status : approved</b> |
|    | HQ File :01/84/050/00473/AM09/  | RLA File :05/24/040/00770/AM09/ | Lic.No/Date:0510238326<br>19.03.2009      |                          |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                 |   |                          |

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| 13 | <b>Case No.:10/1/84-ALC3/2009</b>   | Party Name:GAURAV INTERNATIONAL | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status :<br/>Approved</b> |
|    | HQ File :01/84/050/00474/AM09/  | RLA File :05/24/040/00776/AM09/ | Lic.No/Date:0510238392<br>19.03.2009      |                              |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of</p> |                                 |   |                              |

export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| 14 | <b>Case No.:11/1/84-ALC3/2009</b>   | Party Name:RICHA & CO           | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/84/050/00475/AM09/  | RLA File :05/24/040/00775/AM09/ | Lic.No/Date:0510238394<br>19.03.2009      |                                   |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                 |   |                                   |

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| 15 | <b>Case No.:12/1/84-ALC3/2009</b>   | Party Name:CHELSEA MILLS        | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/84/050/00476/AM09/  | RLA File :05/24/040/00785/AM09/ | Lic.No/Date:0510238533<br>20.03.2009      |                                   |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                 |   |                                   |



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| 16 | Case No.:13/1/84-ALC3/2009  | Party Name:CHELSEA MILLS        | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | Status:<br>Approved |
|    | HQ File :01/84/050/00477/AM09/  | RLA File :05/24/040/00786/AM09/ | Lic.No/Date:0510238537<br>20.03.2009      |                     |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                 |   |                     |

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| 17 | <b>Case No.:6/1/84-ALC3/2009</b>  | Party Name:KANTI FLOOR FURNISHERS | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/84/050/00470/AM09/  | RLA File :10/24/040/00132/AM09/   | Lic.No/Date:1010033059<br>23.03.2009      |                                   |
|    | <p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 1% wastage. Weight of Platisole should match in the export and import item.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                   |   |                                   |

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| 18 | <b>Case No.:14/1/84-ALC3/2009</b>   | Party Name:MERIDIAN APPARELS LIMITED, | Meet No/Date:1/84-ALC3/2009<br>02.04.2009 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/84/050/00478/AM09/  | RLA File :04/24/040/00307/AM09/       | Lic.No/Date:0410103378<br>25.03.2009      |                                   |
|    | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.</p> <p>The GSM should match in import &amp; Export. They may also monitor the Style No. mentioned in the each of export item on export side. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p> |                                       |   |                                   |

## Manual agenda cases

|   |                                |
|---|--------------------------------|
| Case No.1   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/366/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510165218 dated 29.08.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/01/2009-10/Hosy. dated 01.04.2009 as detailed below: -

| Export Product  | Import Item                                 | Qty. allowed    |
|---|---|-----------------|
| Ladies Skirts made of 100% cotton yarn dyed fabric, GSM-245+/-10%<br>(Style No. ABWS513181) | 100% cotton yarn dyed fabric, GSM-245+/-10% | 3.32 Sq mtrs/Pc |
| Ladies Skirts made of 100% cotton yarn dyed fabric, GSM-245+/-10%<br>(Style No. WS615320)   | 100% cotton yarn dyed fabric, GSM-245+/-10% | 3.35 Sq mtrs/Pc |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.2   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/611/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510171394 dated 08.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for

re-listing on 30.04.2009.

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| Case No.3   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/379/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510165753 dated 02.09.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

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| Case No.4   | M/s United Electrotex Pvt. Bangalore |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/162/274/AM-08/DES-V      |
| Ratification of input output norms against Advance Authorization No. 0710051672 dated 17.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                      |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/42/2007-08/Hosy. dated 01.04.2009 as detailed below: -

| Export Product  | Import Item                              | Qty. allowed                         |
|---|--|--------------------------------------|
| Men's Pants made of 100% cotton poplin fabric, GSM-123+/-10%  | 100% cotton poplin fabric, GSM-123+/-10% | 2.25 Sq mtrs/Pc (as per SION, J-275) |
| Ladies Pants made of 100% cotton poplin fabric, GSM-123+/-10% | 100% cotton poplin fabric, GSM-123+/-10% | 2.25 Sq mtrs/Pc (as per SION, J-275) |
| Men's shirts made of 100% cotton poplin fabric, GSM-134+/-10% | 100% cotton poplin fabric, GSM-134+/-10% | 2.15 Sq mtrs/Pc (as per SION, J-175) |

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| Hand Bags | Qty. of inputs is not allowed, as the information submitted for these items is not readable. And there are no SIONS exist. |
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The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.5   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/588/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510170981 dated 02.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/02/2009-10/Hosy. dated 01.04.2009 as detailed below: -

| Export Product   | Import Item                                | Qty. allowed    |
|--|--|-----------------|
| Ladies Capri made of 55% Linen 45% cotton fabric, GSM-190+/-10%<br>(Style No. F2736) | 55% Linen 45% cotton fabric, GSM-190+/-10% | 1.98 Sq mtrs/Pc |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

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| Case No.6   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/211/AM-07/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510187513 dated 26.07.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/03/2009-10/Hosy. dated

01.04.2009 as detailed below: -

| Export Product  | Import Item  | Qty. allowed    |
|---|--|-----------------|
| Ladies Jacket made of 98% cotton 2% spandex stretch corduroy fabric, GSM-280+/-10% (Style No. 270200) | 98% cotton 2% spandex stretch corduroy fabric, GSM-280+/-10% | 2.21 Sq mtrs/Pc |
| Ladies Skirt made of 100% rayon printed woven fabric, GSM-195+/-10% (Style No. 663571)                | 100% rayon printed woven fabric, GSM-195+/-10%               | 4.51 Sq mtrs/Pc |

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

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| Case No.7   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/623/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510171691 dated 12.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/4/2009-10/Hosy. dated 01.04.2009 as detailed below: -

| Export Product  | Import Item                                    | Qty. allowed                                 |
|---|--|--|
| Ladies Top made of 55% Linen 45% rayon dyed fabric, GSM-195+/-10%   | 55% Linen 45% rayon dyed fabric, GSM-195+/-10% | 2.31 Sq mtrs/Pc                              |
| Ladies Skirt made of 55% linen 45% rayon dyed fabric, GSM-195+/-10% | 55% linen 45% rayon dyed fabric, GSM-195+/-10% | Not allowed as no information was submitted. |

The relevant original case file has since been received from DC (MSME).

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|---|---|
| Case No.8   | M/s Texport Syndicate (India) Ltd. Mumbai |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/162/1027/AM-08/DES-V          |
| Ratification of input output norms against Advance Authorization No. 0310441360 dated 30.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |   |

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/59/2008-09/Hosy. dated 22.12.2008 as detailed below: -

| Export Product  | Import Item   | Qty. allowed    |
|---|---|-----------------|
| Men's short sleeve shirt made of 100% cotton yarn dyed fabric (Style No. SW8-415) | 100% cotton yarn dyed woven fabric of relevant GSM. | 3.15 Sq mtrs/Pc |
| Men's short sleeve shirt made of 100% cotton yarn dyed fabric (Style No. SW8-417) | 100% cotton yarn dyed woven fabric of relevant GSM. | 3.35 Sq mtrs/Pc |
| Men's long sleeve shirt made of 100% cotton yarn dyed fabric (Style No. SW8-416)  | 100% cotton yarn dyed woven fabric of relevant GSM. | 4.45 Sq mtrs/Pc |
| Men's Trouser made of 100% linen fabric (Style No. MWB-202)                       | 100% linen fabric of relevant GSM.                  | 3.10 Sq mtrs/Pc |
| Men's short made of 100% cotton yarn dyed fabric (Style No. MWB8-209)             | 100% Linen fabric of relevant GSM.                  | 2.60 Sq mtrs/Pc |

The relevant original case file has since been received from DC (MSME).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions

|   |                                |
|---|--------------------------------|
| Case No.9   | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/097/AM-07/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510183229 dated 24.05.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|  |                                     |
|--|-------------------------------------|
| Case No.10   | M/s Super house Ltd. Kanpur         |
| NC 01/10 dt. 02.04.2009  | F.No. 01/84/50/329/AM-03/DES-V(Pt.) |
| Re-fixation of input output norms against Advance Authorization No. 0610004075 dated 03.09.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|  |                                      |
|--|--------------------------------------|
| Case No.11   | M/s Super house Ltd. Kanpur          |
| NC 01/10 dt. 02.04.2009  | F.No. 01/84/50/290/AM-03/DES-V (Pt.) |
| Re-fixation of input output norms against Advance Authorization No. 0610003833 dated 09.07.2002 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                      |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|            |  |
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| Case No.12 | M/s RR Leather Products Pvt. Ltd., Chennai |
|------------|--|



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|---|-------------------------------|
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/87/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 0410090091 dated 25.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                               |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to add one additional Style No. 709800 in the export item in this case as requested by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.13  | M/s RR Leather Products Pvt. Ltd., Chennai |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/183/AM-08/DES-V             |
| Ratification of input output norms against Advance Authorization No. 0410091297 dated 03.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to amend the description of export item from 'Men's woolen jacket' to 'Men's Textile Jacket' as requested by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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|---|---------------------------------|
| Case No.14  | M/s Richa & Co., New Delhi      |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/162/344/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510204883 dated 13.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                 |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|   |                                |
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| Case No.15  | M/s Richa & Co., New Delhi     |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/392/AM-08/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510215164 dated 18.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

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|---|---|
| Case No.16  | M/s William Goodacre & Sons India Pvt. Ltd., Kerala |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/135/AM-08/DES-V                      |
| Ratification of input output norms against Advance Authorization No. 1010028345 dated 03.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |   |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|   |  |
|---|--|
| Case No.17  | M/s Shahi Exports Pvt. Ltd., New Delhi |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/162/590/AM-09/DES-V        |
| Permission for using balance interlining imported under Advance Authorization Nos. 0510204251 dated 30.05.2007, 0510204919 dated 14.06.2007 and 0510205035 dated 18.06.2007 against Advance Authorization Nos. 0510226024 dated 22.08.2008 and 0510228184 dated 24.09.2008. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard S/Sh. S. Hariharan, Manager and S. Murli Krishnan, AGM in the firm who appeared for personal hearing in this case. They

explained the case alongwith relevant details. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to permit the use of balance interlining imported against three advance authorization Nos. 0510204251 dated 30.05.2007, 0510204919 dated 14.06.2007 and 0510205035 dated 18.06.2007 in two advance authorization Nos. 0510226024 dated 22.08.2008 and 0510228184 dated 24.09.2008 by clubbing with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No.18  | M/s Dulari Exports Pvt. Ltd. New Delhi |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/533/AM-09/DES-V         |
| Ratification of input output norms against Advance Authorization No. 0510200278 dated 01.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|   |  |
|---|--|
| Case No.19  | M/s Dulari Exports Pvt. Ltd. New Delhi |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/57/AM-09/DES-V          |
| Ratification of input output norms against Advance Authorization No. 0510203969 dated 22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|   |                                     |
|---|-------------------------------------|
| Case No.20  | M/s Ponn Sanger Exports, Coimbatore |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/238/AM-09/DES-V      |
| Ratification of input output norms against Advance Authorization No. 3210037105 dated 25.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                     |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to give reply to DC (MSME) letter dated 23.03.2009. Further, in this case there are various export products and firm have not given specific details as to which import item is used for which export product and justification of their quantitative requirement, in absence of which it is not possible to fix adhoc norms in this case. Hence, Committee was constrained to maintain the status quo.

Firm may be informed accordingly.

|   |  |
|---|--|
| Case No.21  | M/s Color Lines Clothing India (Pvt.) Ltd, Bangalore |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/346/AM-09/DES-V                       |
| Ratification of input output norms against Advance Authorization No. 0710060473 dated 16.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |  |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 30.04.2009.

|   |                                       |
|---|---------------------------------------|
| Case No.22  | M/s Mahavir spinfab Pvt. Ltd., Kanpur |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/202/AM-09/DES-V        |
| Ratification of input output norms against Advance Authorization No. 0610013679 dated 16.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                       |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to give reply to R.O, TC, Noida letter dated 09.03.2009, in absence of which it is not possible to fix adhoc norms in this case. Hence, Committee was constrained to maintain the status quo.

Firm may be informed accordingly.

|   |   |
|---|---|
| Case No.23  | M/s Entermonde Polycoaters Ltd., Mumbai |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/67/AM-09/DES-V           |
| Ratification of input output norms against Advance Authorization No. 0310464295 dated 10.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |   |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 16.04.2009.

|   |   |
|---|---|
| Case No.24  | M/s Apparel Merchandising Co. New Delhi |
| NC 01/10 dt. 02.04.2009   | F.No. 01/84/50/359/AM-09/DES-V          |
| Ratification of input output norms against Advance Authorization No. 0510230066 dated 29.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009. |   |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD/CAM and Measurement submitted by the firm. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the Qty. of inputs as applied by the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

### **Outside agenda cases**

|  |                                |
|--|--------------------------------|
| Case No.1  | M/s Chelsea Mills, New Delhi   |
| NC 52/09 dt. 26.03.2009  | F.No. 01/84/50/722/AM-07/DES-V |
| Ratification of input output norms against Advance Authorization No. 051075922 dated 07.02.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has rejected this case on the ground that validity period of this advance authorization has already expired. In view of this Committee decided to advise R.A to take/implement the decision of NC taken in its meeting No. 33/AM09 held on 20.11.2008 in this case, even where advance authorizations are expired.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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|---|--------------------------------|
| Case No.2   | M/s Chelsea Mills, New Delhi   |
| NC 52/09 dt. 26.03.2009   | F.No. 01/84/50/592/AM-06/DES-V |
| Ratification of input output norms against Advance Authorization No. 0510171001 dated 05.12.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009. |                                |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has rejected this case on the ground that validity period of this advance authorization has already expired. In view of this Committee decided to advise R.A to take/implement the decision of NC taken in its meeting No. 44/AM06 held on 16.02.2006 in this case, even where advance authorizations are expired.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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